## I का अनुभावनक

# Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer
For election to Bihay Legis Lating Assert bly
(name of the House)
From ...! 6.4 - TARA PUR ... Constituency (Name of the Constituency)

Neeta Choudhan Maughler/wife of Dr. Mewa dal Chou	dhary
Aged	s), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under: La Khan bur,	Dist-Munger
(strike out whichever is not applicable)	0

(1) I am a candidate set up by JANTA DAL (W) (name of the political party ) / am contesting as an Independent candidate.

### (2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in
1.	Self	AGRPE 6352		Rupees)
2.	Spouse-		100 march 100 ma	
3.	Dependent 1	200	2011-12	
4.	Daniel 2	NA	NA	NA
2	Dependent 2	NA	NA	NA
5.	Dependent 3	NA	NA	NA

## (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NA
(b)	Name of the court, Case No. and Date of order taking cognizance :	NA
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NA

### Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NA
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	NA

(c)	Punishment imposed :	NA
1		

## (5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4 . Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	1,50,000/-	75,000/-	NA	NA	NA
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	FD at S.D.T Sabour Rs 2,85,000/ S.D. A/C S.D.T. Sabour S.D.T. Pataa PNB Sabour 10,53,526/	SBJ Sabour PNO 3abour 18,31,947/	NA	NA	NA
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NSC 50000/- LFC 1,60,000/-	3,50,000/.	NA	NA	NA
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	1,20,000/-		NA	NA	NA
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	SBS Sabour 6,00,000¢	NIL	NA	NA	NA
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BRIAP 4500 2010-11 1006776/-		NA	NA	NA
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	601d-20097 4,00,000/_ Silver 400	60,000/	NA	NA	NA

120001-

	Any other assets such as value of Claims/interest	25000F	150001-	
(ix)	Gross Total value		23,81947/_	

B. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NIZ	Manik pur Tara par Mungey			7
	Area (Total measurement in acres)	NIL	20 Acres 33 decimal			
	Whether inherited property (Yes or NO)	NIL	Yes			
	Date of purchase in case of self acquired property	NIL	NA			
	Cost of Land (in case of purchase)at the time of purchase	NIL	NA			
	Any Investment on the land by way of development, construction etc.	NIL	NA			
	Approximate Current market value	NIL	30,00,000			
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL

	Whether inherited property (Yes or NO)	NO	yes		
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value				1
(iv)	Residential Buildings (including apartments,) -Location(s) -Survey number(s)	Blil 47 Banglore Trutrapuram	Mamikbur Kamargama Tarabur Mamar		
	Area (Total measurement in sq. ft.)	52 Noida			
	Built up Area (Total measurement in sq. ft.)	Line	201		
	Whether inherited property (Yes or NO)	1			
	Date of purchase in case of self acquired property		THE PARTY OF THE P		
	Cost of property (in case of 1/2 purchase) at the time of 3 kg 40 purchase	35,00,000/-	3,00,000/-		
	Any Investment on the land by way of development, construction etc.		T.		
	Approximate Current market value	1,50,09,000/-	3,00,000/-		1
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above	1,50,00,0004	33,00,000/_		8 11

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Vehicle leen Rs 441492/- SBJ Sabour	NIL			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL			

	Any other liability	AllL	NIL	-	-	-
	Grand total of liabilities	441492/-		-	_	_
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL			
	Dues to departments dealing with supply of water	NIL	NIL	1001	-	_
	Dues to departments dealing with supply of electricity	NIL	NIL	_		
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	-	-	
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	-	-	_
	Income Tax Dues	NIL	NIL			
	Wealth Tax Dues	NIL	NIL	_		
	Service Tax Dues	NIL	NIL			
	Municipal /Property Tax Dues	NIL	NIL		la l	
	Sales Tax Dues	NIL	NIL			
	Any other dues	NIL	MIL	_	_	_
	Grand total of all Govt. dues	NIL	MIL	_	_	

### (7) Details of profession or occupation:

a. Self. MLA.J.D.(U)

b. Spouse NICE Chancellor . Sabour Agriculture University, Sabour Bhagal par (8) My educational qualification is as under: graduation.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

Name of the candidate	Sh./Smt./Kum. NEETA CHOUDHARY
Full postal address	AT- MANIK DUR PO-LAKHAN PUR
Number and Name of the constituency and state	164-TARA PUR STATE- BIHAR
Name of the Political party which set up the candidate (otherwise write 'Independent')	JD(U)
(a) Number of cases in which conviction order	NA
	Number and Name of the constituency and state  Name of the Political party which set up the candidate (otherwise write 'Independent')

	(c)	) Total number of Pending ourt (s) have taken cognizar	cases where th	ic		NA					
5.	PA	100	Year for which last Income Tax Return filed		-	Total Income Shown					
	+	) Candidate				-100					
_	-	) Spouse:				2011-12					
-	(c)	Dependents	-								
6.		Details of Assets and Liabilities in rupees									
_		Description	Self	Spouse	1	Dependent-I	Depende	nt-II	Dependent-III		
Α.		Moveable Asset (Total value)	40,12,302	28,16,94	+	NIL	MIL		NIL		
B.		Immovable Asset	1,50,00,000}	33,0000	4	HIL	NIL	-	NIL		
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	1,00,000000			-	-		_		
	(ii)	Approximate Current Market Price of Asset (Total Value)	1,50,00,000/.	-33,0000	1	+	_		-		
7		Liabilities	4.0.	11.4	Ť						
		(i) Government dues (Total)	NIL	MIL		-	-		- N		
		(ii) Loans from Bank, Financial Institutions and others (Total)	Sahaur	- NIL		-	-				
8.	(0	ghest educational qualific give details of School / Uni urse) (Name of the School	ation: -	ion with the	ful	I form of the	certificate	diplo	oma/ degree		

### VERIFICATION

I, the depon	nent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
declare that	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at this the day of 26 142418

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and neatly.